[Shri Sham Lal Saraf]

personal explanation. I was not here when my hon. friend, Shri Hem Barua, referred to what happened yesterday in the House and expressed anger. I must also express my anguish over that incident. His name was there in the list, prepared either by you or the Deputy-Speaker, along with the names of members of three other parties who had not spoken. He actually came to me when I was in the Chair to enquire. (*Interruptions*).

He has expressed his anger. Now let me express my anguish. I then said that I am going to call Shri J. B. Kripalani next and that he will get the third turn after that. Then I called Dr. Lohia. He then said that I have been partial, which I refute, as I refuted it at that time also. If it has caused any anguish to my hon. friend, I am very sorry for it. But the way in which he has behaved is not a proper way. That is the correct position.

Shri Hem Barua (Gauhati): May I submit that Shri Saraf is a very good friend of ours and that is why I did not mention his name while lodging the complaint? What happened was this. I went to him, a thing which I never do, and enquired of him whether my name is in the list. He said "yes, your name is the fourth on the list; I will call you to speak after Shri Kripalani has spoken". I said "all right". I came down. Shri Kripalani was sitting here and he asked me whether I wanted to speak before him. I said "no, *dada*". Therefore, to say that I had requested him to give me an opportunity to speak before Shri Kripalani is not correct....

Mr. Speaker: There might be a misunderstanding. Both might be honestly believing like that. One is liable to misunderstand sometimes.

12.30 hrs.

CONSTITUTION (TWENTY-THIRD AMENDMENT) BILL*

Mr. Speaker: We will now take up the introduction of Bills. Shri Y. B. Chavan.

डा० राम मनोहर लोहिया (फर्रुखाबाद) : अध्यक्ष महोदय, नियम 109 के अनुसार मेरा व्यवस्था का प्रश्न है। गृह मंत्री जी एक विधेयक पेश करने जा रहे हैं। इस नियम के अनुसार मैं आपसे प्रार्थना करता हूं कि उसको स्थगित किया जाये, क्योंकि गृह मंत्री जी ने ऐसे लोगों को गिरफ्तार कर रखा है, जिन की उम्र सत्तर, अस्सी बरस की है, जैसे संत प्रभु दत्त ब्रह्मचारी।

अध्यक्ष महोदय : आप पहले मिनिस्टर साहब को पेश करने दीजिए। उस के बाद उस के स्थगन का सवाल आयेगा।

डा० राम मनोहर लोहिया : मैं चाहता हूं कि उस के पेश किये जाने से पहले ही उस को स्थगित किया जाये।

अध्यक्ष महोदय : पेश करने से पहले ही स्थगित कर दिया जाये, यह किस के अख्त्यार में है।

डा० राम मनोहर लोहिया : आप इस नियम के शब्द पढ़िये।

अध्यक्ष महोदय : "एट ऐनी स्टेज आफ ए बिल विचइज़ अंडर डिस्कशन इन दी हाउस, ...". अभी कोई स्टेज नहीं आई है।

डा० राम मनोहर लोहिया : स्टेज तो हो गई है न। "किसी भी स्टेज पर।" जब मंत्री महोदय विधेयक को रखना शुरू कर दें, वह भी तो स्टेज हो गई न।

अध्यक्ष महोदय : जो बिल अंडर डिस्कशन है, उस पर हो रही डीबेट के दरमियान

---

*Published in Gazette of India Extra-ordinary. Part II, section 2, dated 25-11-66.

उस को एडजर्न करने का सवाल उठ सकता है ।

डा० राम मनोहर लोहिया : "डीबेट" के क्या अर्थ होंगे ? इस लोक सभा में कोई विषय जहां कहीं से आरम्भ होता है, तब डीबेट आरम्भ हो जाती है ।

अध्यक्ष महोदय : नहीं ।

डा० राम मनोहर लोहिया : जहां से श्री चव्हाण बोलना शुरू कर दें, वह डीबेट हो जाती है ।

अध्यक्ष महोदय : नहीं । पहले आप मिनिस्टर साहब को यह बिल इन्ट्रोड्यूस करने दीजिए । जो उस की मखालिफ़त करना चाहते हैं उन को उस के बाद मौका दिया जायेगा ।

श्री मौर्य (अलीगढ़) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है ।

अध्यक्ष महोदय : एक आइटम खत्म हो गया है और दूसरा अभी शुरू नहीं हुआ है । इस वक्त व्यवस्था का प्रश्न कैसे उठ सकता है ?

श्री मौर्य : मंत्री महोदय संविधान में 23वां संशोधन करने का विधेयक पेश करने जा रहे हैं । जब वह इस बिल को सदन-पटल पर रख देंगे और इन्ट्रोड्यूस कर देंगे, तो जो कुछ व्यवस्था होने वाली है, जो खराबी होने वाली है, ...

अध्यक्ष महोदय : मिनिस्टर साहब अपनी मोशन रखेंगे । इन्ट्रोडक्शन के बाद अगर किसी ने उस पर एतराज करना है, तो वह कर सकता है ।

श्री मौर्य : यह मामला सब-जुडिस है । वह कैसे इन्ट्रोड्यूस कर सकते हैं ?

अध्यक्ष महोदय : वह दूसरा सवाल है । आप उन को इन्ट्रोड्यूस करने दीजिए । बाद में मैं सुन लूंगा ।

श्री मौर्य : जो मामला सब जुडिस है, उस को इन्ट्रोड्यूस कैसे किया जा सकता है ?

अध्यक्ष महोदय : अगर माननीय सदस्य ने उस को अोपोज़ करना है, तो वह पहले मिनिस्टर साहब को अपनी मोशन रख दें और उसके बाद अोपोज़ करें ।

श्री प्रकाशवीर शास्त्री (बिजनौर) : मैं निवेदन करना चाहता हूं कि गृह मंत्री सदन में बैठे हुए हैं, वह जगद्गुरु शंकराचार्य के बारे में दो पंक्तियां कह दें कि उन का स्वास्थ्य कैसा है, वह किस स्थिति में हैं । सारे देश में उन के बारे में चिन्ता है । आज ही पता चला है कि जहां पर उन को रखा गया है, उस के चारों तरफ़ गोमांस और शराब की दुकानें हैं, जिस के कारण उन्हें सांस लेने और बाहर बैठने में भी कठिनाई अनुभव हो रही है ।

अध्यक्ष महोदय : मैं मिनिस्टर साहब को यह कैसे कह सकता हूं कि वह बिल के इन्ट्रोडक्शन को छोड़ कर श्री शंकराचार्य के बारे में स्टेटमेंट दें ?

The Minister of Home Affairs (Shri Y. B. Chavan): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Dr. L. M. Singhvi (Jodhpur): Sir, under rule 72 of the Rules of Procedure I wish to oppose the motion.

Mr. Speaker: Unless I place the motion before the House, how can he oppose it? Let me first place the motion before the House.

Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Shri S. M. Banerjee has written to me. Let him speak first.

Shri S. M. Banerjee (Kanpur): Sir, I oppose this Bill. May I invite your kind attention to the Statement of Objects and Reasons? It says:

[Shri S. M. Banerjee]

"Appointments of district judges in Uttar Pradesh and a few other States have been rendered invalid and illegal by a recent judgement of the Supreme Court on the ground that such appointments were not made in accordance with the provisions of article 233 of the Constitution. In another judgment the Supreme Court has held that the power of posting of a district judge under article 233 does not include the power of transfer of such judge from one station to another and that the power of transfer of a district judge is vested in the High Court under article 235 of the Constitution.... It is, therefore, urgently necessary to validate the judgments, decrees, orders and sentences passed or made heretofore by all such district judges in those States and also to validate the appointment, posting, promotion and transfer of such district judges barring those few who were not eligible for appointment under article 233."

Sir, you may recall that in UP a serious situation arose when it was found that the Minister of Justice, Chief Minister and all, they were all interested in the appointment of district judges, ultimately it was found that very serious irregularities of corruption, nepotism and favouritism were committed in those appointments and when ultimately the case went to the Supreme Court, it ruled that all such appointments are invalid in accordance with articles 335 and 333. Now, I am not against the validation of those judgements. I know that whatever judgements, decrees or orders were passed or sentences were awarded should be validated. But they say that they want to validate the appointments, posting, promotion and transfer of district judges, barring those few which were held illegal under article 323. I am opposing their putting their stamp of approval and validating all those gross irregularities which have been committed.

Mr. Speaker: That is no ground for opposing the introduction of a Bill. On the merits of such a legislation he can say that it should not be done; that is all.

Shri S. M. Banerjee: It should have been accompanied by a statement.

Dr. L. M. Singhvi: Sir, I would like to draw your attention to rule 72, which actually gives leave to the Members of the House to oppose the introduction of the Bill as well as to question the legislative competence of the House to consider such a Bill. These are two separate and distinct categories contemplated by our rules. Rule 72 says:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:"

That is the first category. The second one is:

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon."

I invoke this rule to request you to consider both these objections. One objection is founded on the mere right of members to express their opposition to the motion for leave to introduce a Bill. The other is a wider right and that is founded on the legislative competence of the House itself.

After all, the executive acts in haste and then amends at leisure. This has become the practice in our country every now and then. We, therefore, this House particularly, have the right to express our con-

cern, even at the stage of introduction of such a Bill. The larger constitutional question which is at the moment being debated in the Supreme Court is even the question of legislative competence. Every now and then when the Supreme Court strikes down the legislation because it is bad in law, because it is unconstitutional, the Government comes forward with the suggestion to this House that we should have a constitutional amendment. I think this device of constitutional amendment, even if it is permissible under the Constitution, is not to be used in this light, cavaliar and casual fashion. Whenever something happens, whenever something is struck down by the judiciary as unconstitutional, or improper, or untenable, or bad, or iniquitous, Government comes to validate that piece of legislation rather than rectify the error that it has made. I have no objection if only the judgements and decrees of the various courts were sought to be validated but what is being done now is to validate all the appointments, promotions and transfers.

Mr. Speaker: Is he arguing that this is outside the legislative competence of the House?

Dr. L. M. Singhvi: I am submitting both these grounds. I am submitting to the House, as is being argued and you must have followed, Mr. Speaker, the trend of arguments in the Supreme Court also, that recourse to amendment of the Constitution has been absued.

Mr. Speaker: So far as I could understand, he agreed, firstly, that there might not be a debate. Secondly, he argued that when it is beyond the legislative competence of Parliament, the Speaker may allow a debate. Does he want to argue and assert that this Bill that is coming up is beyond the legislative competence of this House?

Dr. L. M. Singhvi: So far as the first question is concerned, the Speaker must ask, in accordance with the main body of the rule, the Minister to make a statement explaining why it is necessary to validate even appointments, promotions and transfers. Unless that statement is made and unless other who oppose have a chance to say something to the countrary, the House should not even consider it. On the question of legislative competence, when a power which may be conceded to be in existence, is abused every now and then, the House can say that it is not within the legislative competence of the House.

Shri K. C. Sharma (Sardana): Mr. Speaker, Sir, I happen to belong to the profession which has to deal with judges and judgements. I am proud to belong to that profession and I am proud to say that there is no room for the words that my hon. friend, Shri Banerjee, has used. There was not such thing as corruption, nepotism or favour whatsoever in the matter. . . (*Interruption*).

What nonsense is this,

Mr. Speaker: Order, order. Not in this manner.

Shri K. C. Sharma: I am sorry, Sir, but he got me excited. . . . (*Interruption*).

A serious problem has arisen. The Judges had been appointed. The Judges had been appointed on merits. They had the requisite qualifications.

Shri S. M. Banerjee: Irregular.

Shri K. C. Sharma: According to the Supreme Court judgement, the Government might not have the jurisdiction or the authority to appoint them; but they had delivered judgements, they had passed sentences and those sentences and those judgements have been carried out. They have been effective.

[Shri K. C. Sharma]

So far as natural justice is concerned, so far as the rational effectiveness of the judiciary is concerned, it has rightly taken place; no legal wrong has been done to anybody. It is a procedural mistake, if at all it is. Under these circumstancse, it is necessary that this Bill should come and we should validate what has taken place.

Mr. Speaker: The hon. Minister might say what he has to say.

श्री मधु लिमये : (मुंगेर) : अध्यक्ष महोदय, यह खत्म नहीं हुआ . . . .

अध्यक्ष महोदय एक बात सुन लीजिए । अगर आबजेक्शन हो तो I am bound to hear only one Member. Because only Shri S. M. Banerjee wrote to me, I heard him. Even then, briefly I would hear them. Just let me hear the Minister first, what he has to say on this point. . . . (*Interruption*).

Shri Hari Vishnu Kamath (Hoshangabad): Under the rules, when it is about the incompetence of the House, we can have a discussion.

श्री मौर्य : अध्यक्ष महोदय, आप को पहले इस सिलसिले में लिखा जा चुका है . . . . .

अध्यक्ष महोदय : एक तरफ से एतराज उठाया गया है कि पहले मैम्बर इन्चार्ज बतलाये कि वह क्यों चाहता है, तो जब मै उन को बलाता हूं तो कहते हैं कि वह न किया जाय । . . . . . (व्यवधान) . . . मैंने कहा कि यह जो सिंघवी साहब ने उठाया है कि पहले मिनिस्टर बतलायेगा कि क्यों जरूरी समझते हैं लाना ।

He will explain in brief. When I am calling him, objection is taken that Shri Maurya should be heard first and not the Minister.

श्री मौर्य : नहीं, मैं यह नहीं कह रहा हूं । . . . . (व्यवधान) तो यह तीन आदमी गलत बुलवा दिए थे आपने ?

अध्यक्ष महोदय : हां, यही मेरी नोटिस में बात लायी गई है ।

श्री मौर्य : आप यह मानते क्या हैं ?

अध्यक्ष महोदय : हां जी ।

Shri Y. B. Chavan: The brief statement that I would like to make is this. The hon. Member, Shri Banerjee, has helped me by reading the statement of objects and reasons himself. The situation has arisen out of two judgements of the Supreme Court under which appointments of District Judges in Uttar Pradesh and a few other States have been rendered invaid because their appointments were considered not in accordance with the provisions of article 233. The other judgement also has created the position that the power of posting of District Judges under article 233 does not include the power to transfer such Judges from one station to another.

These are the two judgements which have created a certain situation. This Bill seeks to correct that position. What is being corrected is that those persons who are not ineligible or who are eligible under the Constitution alone are being regularised. It is not a question of merely protecting any individuals who are judges but it is, really speaking, a question of protection of litigants. Otherwise, nobody would believe in the judgements of courts. It is really that situation which is being sought to be corrected and regularised.

Dr. L. M. Singhvi: Then you should validate only the judgments and decrees and not appointments and promotions.

Mr. Speaker: Mr. Maurya.

श्री मौर्य : अध्यक्ष महोदय, उत्तर प्रदेश में ज्यूडीशियरी और लैजिस्लेचर में तनाव हुआ था, उसी मद्दे को ले कर देश के राष्ट्रपति ने सुप्रीम कोर्ट से मशविरा मांगा था तथा उसी सिलसिले में सुप्रीम कोर्ट ने अपनी राय दी थी कि देश की पार्लियामेन्ट सर्वश्रेष्ठ नहीं है, देश का संविधान सौवरेन है और यहां पर हम लोग शपथ भी यही खाते हैं कि देश के संविधान की रक्षा करेंगे और इस के प्रति वफादार रहेंगे।

पहले तो मैं यह कहना चाहता हूं कि जब कभी थोड़ी सी रुकावट सरकार के रास्ते में संविधान के सम्बन्ध में आती है, उसका सुधार करने के लिए सरकार फौरन उतर पड़ती है, थोड़ी सी भी तसल्ली नहीं रखती कि थोड़ा सा इन्तजार करें ।

जहां तक इस संविधान के इस 23वें अमेण्डमेंट का सम्बन्ध है, मुझे यह कहना है कि यह मामला सबजुडिस है, क्योंकि इस सिलसिले में इलाहाबाद हाई कोर्ट में कुछ रिट-पैटीशन्ज अभी भी चल रहे हैं और अभी उन में निर्णय नहीं लिया गया है। दूसरे, मेरा इस के सम्बन्ध में यह कहना है कि जो इत्तिला गृह मंत्री ने सदन को दी है, वह सत्यता से परे है, उसमें कोई वास्तविकता नहीं है। उन्होंने इस के आब्जैक्ट्स एण्ड रीजन्स में जो कारण बताये हैं कि--

"The functioning of the district courts in Uttar Pradesh has practically come to a standstill."

ये बिल्कुल निराधार है । केवल चार ऐसे मुकद्दमे हैं, चार ऐसे मुद्दे हैं, जिनको लेकर आपने यह चलाया है। तीसरे ज्यूडीशियरी में कम से कम इन्टरफीयरेन्स हो, ज्यूडीशियरी ज्यादा से ज्यादा आजाद रहे, उस में राजनीतिक विचार-धारा का प्रवाह न आने पाये, इन तीनों कारणों को लेकर मैं कहता हूं कि इसकी कोई आवश्यकता नहीं है तथा गृह मंत्री से प्रार्थना करता हूं कि वे इस को वापस ले लें, और मशविरे के लिये ला-मिनिस्टरी को भेजें।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, गृह मंत्री जी कोई भी विधेयक यहां पर पेश करने से पहले अपने आपको कुछ मामलों में शुद्ध कर लें, तो अच्छा होगा। मैं यहां पर जो लोग गिरफ्तार हुए हैं, उनकी रिहाई का सवाल नहीं उठाता हूं, न शंकराचार्य जी या ब्रह्मचारी जी के लिये कहता हूं । लेकिन मेरे पास एक खत आया है, जिसे मैं आपको सुनाये देता हूं, वह ऐसे लोगों के सम्बन्ध में है जो 70--80 वर्ष के हो चुके हैं, जिनको सरकार ने इतना ज्यादा सम्मान दिया है या सरकार के अंशों ने वक्त वक्त पर दिखाया है कि आज जनता में उनकी इज्जत काफ़ी ऊंची है और सरकारी पैमाने पर भी ऊंची है, आज उनके साथ ऐसा बरताव किया जा रहा है.

अध्यक्ष महोदय : डाक्टर साहब, मैं अर्ज कर दूं कि इन्ट्रोडक्शन से इस का क्या सम्बन्ध होगा कि कोई बूढ़ा आदमी है, उस पर मुकदमा चल रहा है या गिरफ्तार हुए हैं। सवाल यह है कि इस के इन्ट्रोडक्शन पर आपको क्या एतराज है ? आप बजाय इस सवाल पर बोलने के दूसरी तरफ़ जा रहे हैं, जब मैं रोकूंगा तो आप नाराज हो जायेंगे ।

डा० राम मनोहर लोहिया : मैं तो नाराज कहां हो पाता हूं बहुत अपने को दबाकर रखता हूं, लेकिन गृह मंत्री को शुद्ध करने की बात कह रहा हूं, जिसको अंग्रेजी में पर्ज कहते हैं.

अध्यक्ष महोदय : अगर आप इन का पर्जिंग कर रहे हैं.....

डा० राम मनोहर लोहिया : पर्जिंग से मेरा मतलब उसके दूसरे मायने से है.....

अध्यक्ष महोदय : इस बिल की इन्ट्रोडक्शन के बारे में आप जो कहना चाहते हैं, वह कहिये ।

डा० राम मनोहर लोहिया : वह इस लायक नहीं हैं । उन्होंने एक ऐसा काम कर दिया है कि जो लोग 70--80 वर्ष के हो गये

[डा० राम मनोहर लोहिया]

हैं, उनके साथ कोई आदमी नहीं रखा है, उनकी हालत बिगड़ती जा रही जेल के अन्दर...

अध्यक्ष महोदय : यह तो कोई बात नहीं है कि उन्होंने ऐसा नाजायज काम किया है, इसलिये बिल को इन्ट्रोडयूस नहीं कर सकते हैं। यह तो बिल को इन्ट्रोडयूस न करने के लिए कोई आर्ग्यूमेन्ट नहीं है, मैं इसकी इजाजत नहीं दे सकता।

डा० राम मनोहर लोहिया : जब बल्वे होंगे, तब आप कहेंगे...

अध्यक्ष महोदय : डाक्टर साहब, बल्वे और कत्ल की धमकी न दीजिये....

डा० राम मनोहर लोहिया : मैं इसकी कोई परवाह नहीं करता। ये लोग मुल्क को उकसा रहे हैं।

अध्यक्ष महोदय : इसलिये इनको इन्ट्रोडयूस करने का हक नहीं है।

श्री मधु लिमये : अध्यक्ष महोदय, आज सबेरे ही मैंने सुप्रीम कोर्ट के फैसले का कुछ हिस्सा पढ़ा और उसके बाद मुझे बड़ी चिन्ता हुई, इसीलिये मैं इसका यहां विरोध कर रहा हूं। इस विधेयक का जो उद्देश्य बताया गया है, उस में दो असत्य या गलत बातें हैं, एक तो यह है कि—

"The functioning of the district courts in Uttar Pradesh has practically come to a standstill."

यह सही बात नहीं है, इसकी जांच कर लीजिये। दूसरी बात

"As a result of these judgments, a serious situation has arisen because doubt has been thrown on the validity of the judgments, decrees, orders and sentences passed or made by these district judges and a number of writ petitions and other cases have already been filed challenging their validity."

मेरे कहने का मतलब यह है कि अब तक इन जजों के द्वारा जो फैसले दिये गये हैं या हुक्म जारी किये गये हैं, उनको गैर-कानूनी नहीं माना गया है या उनके खिलाफ़ किसी भी अदालत का फैसला नहीं है, फिर ये जल्द-बाज़ी क्यों कर रहे हैं।

अध्यक्ष महोदय, मैंने सुप्रीम कोर्ट का पूरा जजमेन्ट नहीं पढ़ा है, लेकिन शुरू में ही सुप्रीम कोर्ट ने एतराज किया है कि जिन लोगों को ज्युडीशियल सर्विसिज में माना जाता है, सुप्रीम कोर्ट का कहना है कि यह यूपी-इज्म है और कुछ नहीं है। ऐसे मैजिस्ट्रेट हैं जिनको कुछ काम दिया गया है, लेकिन ज्युडीशियल सर्विसिज में वे नहीं माने जायेंगे। सुप्रीम कोर्ट ने कहा है कि गवर्नर के द्वारा जो कमेटी नियुक्त की गई है, उससे संविधान के अन्दर आप धारा को देख लीजिये, बिल में देख लीजिये

अध्यक्ष महोदय : बिल की धाराओं आने की जरूरत नहीं है।

श्री मधु लिमये : मैं यह बता रहा हूं कि संविधान को यह बिल खत्म कर रहा है। अध्यक्ष महोदय, मेरा यह निवेदन है...

अध्यक्ष महोदय : यह बात आप समझ लें कि यह कांस्टीचूशन का अमेण्डमेंट है, कांस्टीचूशन ही ले-डाउन करना है, इस में काम्पीटेन्स का सवाल ही पैदा नहीं होता और अगर कहा जाय तो कांस्टीचूशन की धारा को खत्म करता है, इसी मतलब के लिये यह यहां आया है, और इस का क्या मतलब है ?

श्री मधु लिमये : लेकिन सुप्रीम कोर्ट ने कहा है कि हाई कोर्ट की सलाह का केवल नाटक किया गया है और जब यह केस चल रहा था, इस को चुनौती दी जा रही थी, उस वक्त उत्तर प्रदेश की सरकार ने इस का बिल्कुल ख्याल न करते हुए चार नियुक्तियां

श्रौर की हैं। श्रब मैं माननीय मंत्री जी से जानना चाहता हूं कि जब सुप्रीम कोर्ट या हाई कोर्ट का बिल्कुल ख्याल न करते हुए चार नियुक्तियां श्रौर की हैं। श्रब मैं माननीय मंत्री जी से जानना चाहता हूं कि जब सुप्रीम कोर्ट या हाई कोर्ट में इस चीज को चुनौती दी जाती है, उसके बावजूद उत्तर प्रदेश की सरकार गैर-कानूनी ढंग से चार नियुक्तियां करती है तो क्या मंत्री महोदय उत्तर प्रदेश की सरकार पर सिर्फ ग्रहसान करने के लिये इस को यहां पर ले श्राये हैं। इन को इस के सम्बन्धी कानूनी स्थिति की जानकारी नहीं है। इसलिये मेरा निवेदन है कि श्राज वह समय मांग लें ताकि सुप्रीम कोर्ट के जजमेन्ट को पढ़ सकें कानूनी सलाह ले सकें श्रौर उसके पढ़ने के बाद निर्णय करें कि यह यहां पर पेश करने योग्य हैं या नहीं।

ग्रध्यक्ष महोदय : क्या श्राप समय मांगते हैं।

Does he want time:

Then I put the motion.

Shri G. N. Dixit (Etawah): May I submit....

Mr. Speaker: I do not need anything now.

Shri G. N. Dixit: A lot of confusion has been created.....

Mr. Speaker: There is no confusion at all.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Let the lobby be cleared.

The Lok Sabha divided:

Division No. 15] AYES [13.54 hrs.

Alva, Shri A. S.
Alva, Shri Jaochim
Aney, Dr. M. S.
Babunath Singh, Shri
Barman, Shri P. C.
Bhatkar, Shri
Bhattacharyya, Shri C. K.
Brajeshwar, Prasad, Shri
Brij Raj, Singh-Kotah, Shri
Chandrabhan, Singh, Dr.
Chandriki, Shri
Chavan, Shri D. R.
Chavan, Shri Y.B.
Chavda, Shrimati, Johraben
Das, Shri B. K.
Das, Shri N. T.
Dass, Shri C.
Deshmukh, Shri B. D.
Deshmukh, Shri Shivaji Rao S.
Dixit, Shri G. N.
Dorai, Shri Kasinatha
Gandhi, Shri V. B.
Ganga Devi, Shrimati
Gowdh, Shri H.K.V.
Himatsingka, Shri
Jadhav, Shri Tulsida
Joshi, Shrimati Subdhadra
Jyotishi, Shri J. P.
Kappen, Shri
Khadilkar, Shri
Krishna, Shri M. R.
Kureel, Shri B. N.
Lahtan Chaudhry, Shri
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laxmi Bai, Shrimati
Mallick, Shri Rama Chandra
Mandal, Dr. P.
Maniyangadan, Shri
Mantri, Shri D. D.
Maruthiah, Shri
Mehta, Shri J. R.
Mengi, Shri Gopal Datt
Minimata, Shrimati
Mishra, Shri Bibhuti
Mohaty, Shri Gokulananda
More, Shri K.L.
Muhammad Ismail, Shri
Naskar, Shri P. S.
Nayak, Shri Mohan
Paliwal, Shri
Pandey, Shri R. S.
Patel, Shri Chhotubhai
Patel, Shri N. N.
Patil, Shri T. A.
Pattabhi Raman, Shri C. R.
Prabhakar, Shri Naval
Pratap Singh, Shri
Rai, Shrimati Sahodra Bai
Rajdeo Singh, Shri
Raju, Shri D. B.
Ram Sewak, Shri
Rane, Shri
Ranga Rao, Shri
Rao, Shri Jaganatha
Rao, Shri Krishnamoorthy
Rao, Shri Muthyal
Rao, Shri Ramapathi
Rao, Shri Thirumala
Roy, Shri Bishwanath
Saha, Dr. S. K.
Samnani, Shri
Saraf, Shri Sham Lal
Satyabhama Devi, Shrimati
Shah, Shrimati Jayaben
Shakuntala Devi, Shrimati
Shankaraiya, Shri
Sharma, Shri A. P.
Sharma, Shri D. C.
Sharma, Shri K. C.
Sheo Narain, Shri
Shukla, Shri Vidya Charan
Shyamkumari Devi, Shrimati
Siddananjappa, Shri

Siddiah, Shri
Siddheshwar Prasad, Shri
Singh, Shri D. N.
Sinha, Shrimati Tarkeshwari
Snatak, Shri Nardeo
Sonavane, Shri
Subbaraman, Shri
Subramanyam, Shri T.
Surendra Pal Singh, Shri
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tiwary, Shri R. S.
Uikey, Shri
Upadhyaya, Shri Shiva Dutt
Varma, Shri Ravindra
Verma, Shri Balgovind
Verma, Shri K. K.

NOES

Bade, Shri
Banerjee, Shri S. M.
Berwa, Shri Onkar Lal
Brij Raj Singh, Shri
Chakravartty, Shrimati Renu
Gokaran Prasad, Shri
Gupta, Shri Indrajit
Gupta, Shri Kashi Ram
Kamath, Shri Hari Vishnu
Koya, Shri
Lakhan Das, Shri
Limaye, Shri Madhu
Lohia, Dr. Ram Manohar
Maurya, Shri
Ranga, Shri
Roy, Dr. Saradish
Shastri, Shri Prakash Vir
Singh, Shri Y. D.
Singhvi, Dr. L. M.
Tan Singh, Shri
Utiya, Shri

Mr. Speaker: The result of the Division is: *Ayes*: 101; *Noes*: 21:

The motion was adopted.

Shri Tyagi (Dehra Dun): I have abstained from voting and I hope deliberately done so because this is not the stage to oppose.

Shri Y. B. Chavan: I introduce the Bill.

13.55 hrs.

MOTION UNDER RULE 388

&

MOTION RE: AMENDMENT TO REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

Mr. Speaker: The House will now take up further consideration of the following motion moved by the G. S. Pathak on the 24th November, 1966, namely:—

> "That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to amendment No. 63 to the Representation of the People (Amendment) Bill, 1966, adopted by the House on the 23rd November, 1966, be suspended."

Shri K. K. Verma may continue his speech.

श्री प्रकाशवीर शास्त्री : (बिजनौर): आप गृह-मंत्री जी से पूछ लीजिये । वह दो शब्द तो कह दें ।

अध्यक्ष महोदय : उन्होंने सुन लिया ।

श्री प्रकाशवीर शास्त्री : आप उन से पूछ तो लें, सारा देश जानना चाहता है श्री शंकराचार्य जी के बारे में . . . (**व्यवधान**)

Shri Hari Vishnu Kamath (Hoshangabad): You may ask him to make a statement. Let him make it in the evening or some time in the afternoon.

Mr. Speaker: It is for him and not for me.

The hon. Minister can tell me if he is going to make any statement.

There is no answer. So, what should I do?

The Minister of Home Affairs (Shri Y. B. Chavan): I am not making any statement.

श्री बड़े (खारगोन) : गृह मंत्री जी को कुछ तो कहना चाहिये ।

अध्यक्ष महोदय : उन्होंनें कहा कि उन को कुछ नहीं कहना है ।

Shri K. K. Verma (Sultanpur): Yesterday, the Law Minister had made a motion that rule 338 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to amendement No. 63 of the Representation of the People (Amendment) Bill be suspended. An objection was raised......

Shri S. M. Banerjee (Kanpur): You may kindly ask the hon. Minister to make a statement on......